

SARDA PROTEINS LIMITED

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In compliance with Regulations 3(1) and 4 read with Regulations 13(4), 14(3) and 15(2) of the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011. Open Offer for acquisition up-to 4,48,734 Equity Shares from the shareholders of

SARDA PROTEINS LIMITED

BY

RITIKA VEGETABLE OIL PRIVATE LIMITED ("ACQUIRER") ALONG WITH MR. BABULAL DATA, MR. DEEPAK DATA, MR. AJAY DATA, MRS. NIDHIE A DATA, MRS. RITIKA DATA ("PACS")

Open Offer ("Offer") for acquisition of upto 4,48,734 Equity shares of ₹ 10/- each from equity shareholders of Sarda Proteins Limited ("SPL" or "the Target Company" or "TC") representing 26.00 % of the fully paid equity shares capital of the Target Company as of the 10th working day from the closure of the tendering period, by M/s Ritika Vegetable Oil Private Limited, collectively referred to as the Acquirer along with Mr. Babulal Data ("PAC1"), Mr. Deepak Data ("PAC2"), Mr. Ajay Data ("PAC3"), Mrs. Nidhie A Data ("PAC4"), Mrs. Ritika Data ("PAC5") herein after collectively referred to as the Person Acting in Concert with the Acquirer at a price of Rs 6.26 (Rupees Six and Twenty Six Paise Only) per Equity share, payable in cash, pursuant to and in compliance with regulation 3(1) and 4 of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto (herein-after referred to as "SEBI(SAST) Regulations, 2011" or "SEBI(SAST) Regulations" or "The Regulations").

This corrigendum to the Detailed Public Statement ("Corrigendum") is being issued by Hem Securities Limited, the Manager to the Offer (**Manager to the offer**/"**Manager**") on behalf of Acquirer and PACs in compliance with SEBI (SAST) Regulations, 2011 and subsequent amendments thereto, and the observation letter SEBI/HO/CFD/DCR2/OW/03672/2019 dated June 04, 2019, to amend and supplement the Detailed Public Statement published on April 10, 2019.

THE SHAREHOLDERS OF THE TARGET COMPANY ARE REQUESTED TO KINDLY NOTE THE FOLLOWING INFORMATION RELATED TO THE OFFER:

Update on the Schedule of Activities:

The revised Schedule of activities pertaining to the offer is set forth below:

Nature of Activity	Original Schedule (Date & Day)	Revised Schedule (Date & Day)
Date of Public Announcement	Wednesday, April 3, 2019	Wednesday, April 3, 2019
Date of publication of the DPS	Wednesday, April 10, 2019	Wednesday, April 10, 2019
Last date of filing Draft Letter of Offer with SEBI	Thursday, April 18, 2019	Thursday, April 18, 2019
Last date for a competing offer	Tuesday, May 07, 2019	Tuesday, May 07, 2019
Identified Date*	Thursday, May 16, 2019	Friday, June 07, 2019
Date by which Final Letter of offer will be dispatched to the Shareholders	Thursday, May 23, 2019	Friday, June 14, 2019
Last date for upward revision of Offer Price and/or Offer Size	Wednesday, May 29, 2019	Thursday, June 20, 2019
Last date by which Board of the Target Company shall give its recommendation	Tuesday, May 28, 2019	Tuesday, June 18, 2019
Offer Opening Public Announcement	Wednesday, May 29, 2019	Thursday, June 20, 2019
Date of Commencement of Tendering Period (Offer Opening Date)	Thursday, May 30, 2019	Friday, June 21, 2019
Date of Closing of Tendering Period (Offer Closing Date)	Thursday, June 13, 2019	Thursday, July 04, 2019
Date by which all requirements including payment of consideration would be completed	Thursday, June 27, 2019	Thursday, July 18, 2019
Last date for issue of post-offer advertisement	Thursday, July 04, 2019	Thursday, July 25, 2019

*Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of equity shares of the Target Company (except the Acquirer and PACs) are eligible to participate in the Offer any time before the Closure of the Offer.

Pursuant to the provision of Regulation 40(1) of the LODR Section No VIII point no. 4 & 7 of the detailed public statment i.e. "The Selling Broker can enter orders for dematerialized as well as physical Equity Shares", shall be replaced with and read as "The Selling Broker can enter orders for dematerialized shares only".

Shareholders please note: As per the provision to Regulation 40(1) of the LODR Regulations (notified by the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) (Fourth Amendment) Regulations, 2018) the transferability of physical shares would be disallowed after March 31, 2019. As the tendering period under this offer would start on June 21, 2019 and would close on July 04, 2019, Acquirer would not be able to accept shares in physical form after March 31, 2019. In case any physical shareholder desires to tender his shares in this offer, he should get the shares converted into Demat form before tendering and they should approach their DP.

The Acquirer and PACs accepts full responsibility for the information contained in this Corrigendum to the DPS and also for the obligations of the Acquirer and PACs laid down in the Regulations, as amended.

All the other terms and conditions remain unchanged.

This Corrigendum is expected to be available on the SEBI website at <http://www.sebi.gov.in>.

For further details, please refer to the Letter of Offer issued by the Acquirer and PACs.

ISSUED BY THE MANAGER TO THE OFFER:**HEM SECURITIES LIMITED**

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Email: ib@hemsecurities.com | Website: www.hemsecurities.com

SEBI Registration No.: INM000010981 | Contact Person: Mr. Anil Bhargava

For and on behalf of the Acquirer and the PACs

Place: Jaipur

Date: June 11, 2019

Sd/-

Deepak Data